

HIGH COURT OF MADRAS - MADURAI BENCH

Pursuant to the Hon'ble Full Court resolution dated 03.07.2020 whereby it is resolved to continue to function the Court proceedings through Video Conferencing only and it is further resolved to take up all fresh admissions and to take up cases pending at various stages such as Adjourned Admission, Notice of Motion, Final Hearing and etc., subject to the permission of the Hon'ble Bench, the following Sitting Arrangement shall come into effect from **06.07.2020**

Sl.No.	HON'BLE JUDGES	SUBJECT
1	M.Sathyarayanan, J and P.Rajamanickam, J	Public Interest Litigation (All Stages) All Division Bench Writ and Appellate Side Matters (All Stages) Criminal Contempt and Appeals relating to Orders in Contempt Proceedings (All Stages)
1a	M.Sathyarayanan, J	After Division Bench work – Old Writ Petitions, from the Provisional List
1b	P.Rajamanickam, J	After Division Bench work – Civil Revision Petitions - of the year 2014 (All Stages)
2	K.Kalyanasundaram, J and T.Krishnavalli, J	Habeas Corpus Petitions (All Stages) All Criminal Appeals and other Criminal Cases to be heard by a Division Bench – (including Crime Against Women and Children – (All Stages)
2a	K.Kalyanasundaram, J	After Division Bench work – Old Civil Revision Petitions, from the Provisional List
2b	T.Krishnavalli, J	After Division Bench work – Criminal Original Petition (u/s 482 & 407 of Cr.P.C.), Writ Petitions (Cr.P.C.) - of the year 2017 (All Stages)
3	V.Bharathidasan, J	Criminal Original Petitions – Anticipatory Bail and Bail, Petitions for cancellation, relaxation or modification of Bail and Anticipatory Bail All other Petitions concerning Bail and Anticipatory Bail Criminal Original Petition (u/s 482 and 407 of Cr.P.C.), Writ Petition (Cr.P.C.) – upto the year 2016 (All Stages)
4	D.Krishnakumar, J	Writ Petitions relating to General Miscellaneous, Education, Land Reforms, Land Tenancy, ULC, Land Ceiling, Land Acquisition and other Land Laws (All Stages)
5	S.S.Sundar, J	Civil Miscellaneous Appeals (All Stages) Civil Revision Petition – from the year 2015 (All Stages)
6	R.Suresh Kumar, J	Writ Petitions relating to Labour and Service – From the year 2016 (All Stages) Writ Petitions relating to Freedom Fighters' Pension Scheme
7	J.Nisha Banu, J	First Appeals – (All Stages) Second Appeals – upto the year 2014 (All Stages)
8	RMT.Teekaa Raman, J	Writ Petitions relating to Labour and Service – Upto the year 2015 (All Stages)

9	N.Seshasayee, J	Second Appeals, from the year 2015 (All Stages) Civil Miscellaneous Second Appeals (All Stages) Company Appeals (All Stages) Transfer Civil Miscellaneous Petitions (All Stages) Civil Revision Petitions, upto the year 2013 (All Stages)
10	G.R.Swaminathan, J	Writ Petitions relating to Motor Vehicles, Motor Vehicle Tax, all other Taxes and Duties, Export and Import, Customs and Central Excise, Prohibition and State Excise, Mines and Minerals, Forest, Industries (All Stages) Writ Petitions which are not specifically assigned to any other Bench (All Stages)
11	R.Tharani, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – from the year 2018 - (All Stages)
12	R.Pongiappan, J	Criminal Original Petition (u/s 482 & 407 of Cr.P.C.), Writ Petitions (Cr.P.C.) - from the year 2018 (All Stages)
13	B.Pugalendhi, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – upto the year 2017 – (All Stages) CBI and Prevention of Corruption Act Cases (Except Bail and Anticipatory Bail Applications) - (All Stages)

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.
- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.
- Upon change of Roster, Part heard matters shall stand released and be placed before the Bench as per Roster. However, if the parties or any of them make a request for retention of the matter before the Hon'ble Bench which had heard it, stating that the matter had been heard for a considerable length of time and de novo hearing would not be expedient, and if the Hon'ble Bench endorses the request, such matter may be placed before the Hon'ble The Chief Justice for being assigned to the Hon'ble Bench which partly heard the matter
- Whenever any Court is of the opinion that there are case(s) pending before other Court(s) similar to the case(s) in hand and it is necessary to tag matter(s) pertaining to other Court(s), with the case(s) which is listed before it, (or) any party mentions before the Court that there are matters before other Court(s) which is/are similar to the case(s) on the list of that Court and request for tagging, the Court shall direct the matters to be placed before the Hon'ble The Chief Justice for tagging the matters and for placing the same before appropriate Court.
- Whenever a case is directed to be listed under the caption "For Reporting Compliance", "For Compliance", "For Further hearing", "For Filing Report", "For Recording Appearance", "For Recording Settlement", and etc., on a specific date, upon change of Roster, the case shall stand released from the Court which passed such order, and shall be listed before the Court as per Roster.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

Dated: 03.07.2020

Registrar (Judicial), High Court, Madras